

Sixteenth Lok Sabha

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Title: Secretary-General reported the message from Rajya Sabha that Rajya Sabha at its sitting held on 31st July 2017 passed the Constitution (One Hundred and Twenty-Third Amendment) Bill, 2017 which was passed by Lok Sabha with amendment and Rajya Sabha at its sitting held on the 1st August 2017, agreed without any amendment to the Right of Children to free and Compulsory Education (Amendment) Bill 2017 which was passed by Lok Sabha on its sitting held on the 21st July, 2017.

SECRETARY-GENERAL: Madam Speaker, I have to report two messages received from the Secretary General of Rajya Sabha:-

(i) "I am directed to inform the Lok Sabha that the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 10th April, 2017, has been passed by the Rajya Sabha at its sitting held on the 31st July, 2017, in accordance with the provisions of article 368 of the Constitution with the following amendment:-

CLAUSE 3

1. That at page 2 and 3, clause 3 be deleted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 1st August, 2017 agreed without any amendment to the Right of Children to Free and Compulsory Education (Amendment) Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 21st July, 2017."

2. Madam Speaker, I lay on the Table the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, as returned by Rajya Sabha with amendment.

12.01 ½ hours

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